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**THE ASSAM URBAN WATER BODIES (PRESERVATION AND
CONSERVATION) BILL, 2024**

**A
BILL**

to provide for preservation, protection, rejuvenation, conservation, regulation, maintenance and effective utilization of water bodies falling within the notified Master Plan areas of Assam and to develop the water bodies into natural water reservoir and convert into eco-tourism recreation center and sustainable fisheries to suit the ecological balance and to protect the water bodies from the encroachers and damages within the jurisdiction of the notified Master Plan area.

Preamble

Whereas it is expedient to provide for preservation, protection, rejuvenation, conservation, regulation, maintenance and effective utilization of water bodies falling within the notified Master Plan area and to develop the water bodies into natural water reservoir and convert into eco-tourism recreation center and sustainable fisheries to suit the ecological balance within the jurisdiction of the notified Master Plan area to protect the water bodies from the encroachers and damages and the matters connected therewith or incidental thereto,

It is hereby enacted the Seventy-fifth year of the Republic of India, as follows:-

Short title,
extent and
commencement

1. (1) This Act may be called the Assam Urban Water bodies (Preservation and Conservation) Act, 2024.
- (2) It shall extend to all notified Master Plan areas except for areas under Autonomous Districts, provided that if any District Council desires that all or any of the provisions of this Act shall apply to the Autonomous District concerned, a notification may be issued to that effect and this Act shall then extend to that Autonomous District subject to such exceptions or modifications as may be specified in the notification.
- (3) It shall come into force at once.

Definitions

2. In this Act, unless the context otherwise requires,
 - (a) "Government" means the State Government of Assam;
 - (b) "Master Plan" means Master Plan notified under the provisions of the Assam Town and Country Planning Act, 1959 from time to time;
 - (c) "Structure" means anything that is built or constructed whole or part, with a fixed location on ground or ground below watersurface;
 - (d) "Waterbody" means the area or areas of land where the rain water accumulates and act as natural or storm water reservoir and wetlands, all natural water channels (that are inflow or out flow channels into or from the waterbody), all waterbodies or ponds or tanks including those belonging to religious institutions, irrespective of its size, but shall not include ;
 - (i) all the private water bodies having an area less than 2 acres;
 - (ii) waterbodies located in an area notified as reserved forest or an area such as Wildlife Sanctuary or National Park;
 - (iii) all ponds and tanks under Government Fish Farms under Fishery Department;

Maintenance
and
preservation of
waterbodies

3. Notwithstanding anything contained in any law for the time being in force, every person holding any waterbody in the state shall maintain and preserve such land containing the waterbodies in such a manner that its area is not diminished and character is not changed or it is not converted for any purpose other than the purpose for which it was

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settled or previously held except with previous approval of State Level Committee.

3. Constitution of District Level Committee

4. The District Level Committee shall consist of the following members, namely:-

- (i) District Commissioner of the District and Chief Executive Officer, Guwahati Metropolitan Development Authority (GMDA) in respect of Guwahati Metropolitan Development Authority (GMDA) area Chairman
- (ii) Deputy Director or Assistant Director, Town and Country Planning Member Secretary
- (iii) District Level heads of -
 - (a) Department of Forest Member
 - (b) Department of Soil Conservation Member
 - (c) Department of Water Resource Member
 - (d) Department of Agriculture Member
 - (e) Department of Fisheries Member
 - (f) Department of Tourism Member
 - (g) Department of Soil Conservation Member
 - (h) Department of Irrigation Member
 - (i) Circle Officer concerned Member
 - (j) Executive Officer, ULBs Member
 - (k) Secretary, Gaon Panchayats Member
 - (l) Chairperson, Development Authority Member
 - (m) Two local public representatives/experts Member

Functions of District Level Committee

- 5. (1) The District Level Committee shall prepare a Schedule of waterbodies within the Master Plan area within three months from the date of commencement of this Act,
- (2) In preparing the Schedule the District level committee shall, -
 - (i) utilize available resources like Bhuvan Geo Platform developed by Indian Space Research Organisation and Water Body Census Report published by Ministry of Jalshakti, Government of India;
 - (ii) Consult the Circle Office, District Forest Office, and other concerned Local Authorities with names of the Water Body, dag nos., area covered, revenue circle etc.;
- (3) prepare and execute plan for protection, preservation, development of the water bodies;
- (4) ensure no construction zone within a buffer around the Water Bodies as prescribed in the Notified Master Plan and Assam Unified Building Construction (Regulation) Bye law, 2022;
- (5) any other function as may be directed by Government.

Procedure of preparation of Schedule

- 6. (i) The District Level Committee shall prepare the Schedule of waterbodies within the Master Plan Area in consultation with all the relevant district level offices.
- (ii) The District Level Committee shall forward the draft Schedule of waterbodies to the State Government.
- (iii) State Government on receipt the Schedule of Water Bodies

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APPROVED BY THE LEGISLATIVE DEPARTMENT 16.8.2024

published the same in the manner as may be prescribed inviting objections, suggestions and representations, if any, to be submitted before the Deputy Director or Assistant Director of Town and Country Planning within a period of not more than one month.

- (iv) After considering all objections, suggestions and representations that may have been received, from Deputy Director or Assistant Director of Town and Country Planning, the District Level Committee shall finalize the Schedule of the waterbodies and shall submit the same to the State Government for placing it before the State Level Committee.
- (v) The State Level Committee after considering the draft Schedule shall give approval to the Schedule and thereafter the State Government shall publish the Schedule in the Official Gazette.

Constitution of State Level Committee

7. The State Level Committee shall be constituted with the following members, namely :-

(i)	Minister-in-Charge, Department of Housing and Urban Affairs	Chairman	
(ii)	Senior most Secretary, Department of Housing and Urban Affairs	Vice Chairman	
(iii)	Senior most Secretary or his nominee, Water Resource Department or his nominee	Member	
(iv)	Senior most Secretary or his nominee, Panchayat & Rural Development Department	Member	
(v)	Senior most Secretary or his nominee, Finance Department	Member	
(vi)	Senior most Secretary or his nominee, Revenue and Disaster Management Department	Member	
(vii)	Senior most Secretary or his nominee, Environment and Forest Department	Member	
(viii)	Chief Executive Officer, Guwahati Metropolitan Development Authority	Member	
(ix)	Commissioner, Guwahati Municipal Corporation	Member	
(x)	Senior most Secretary or his nominee, Science and Technology Department	Member	
(xi)	Director, North East Space Application Center	Member	
(xii)	Three subject matter experts to be co-opted	Member	
(xiii)	Director, Town and Country Planning	Member Secretary	

Functions of the State level Committee

8. The functions of the State Level Committee shall be the following, namely :-
- (i) to examine and finalize the Schedule of Water Bodies submitted by the District Level Authority;
 - (ii) to take measures or make an order to stop, prevent any unauthorized development project in, or unauthorized use of or on unauthorized act on the water bodies;
 - (iii) to direct to take necessary steps for regulation, control protection, cleaning, beautification, conservation, reclamation, regeneration, restoration and construction of the water bodies;

- (iv) to approve projects and schemes for preservation, protection, restoration, rejuvenation, conservation, regulation and maintenance of water bodies falling within the notified Master Plan areas;
- (v) to advise on the water bodies for ascertaining its suitability for appropriate uses;
- (vi) to call for relevant records and documents and information from any Department, organisation or local body for any purpose of this Act;
- (vii) to direct the District Committee
- (a) to carry out detailed survey and prepare integrated plan for development of water bodies and to remove encroachment;
- (b) to make environmental impact assessment;
- (c) to develop infrastructure such as pumping machinery, channels etc. for utilization of water bodies;
- (viii) any other act as the Committee considers necessary, conducive or incidental directly or indirectly to achieve the purpose of the Act.
- Directions by the State Government 9. The District Level Committee and State Level Committee shall be guided, in performance of their functions by such directions as may be given from time to time by the State Government :
Provided that, no such directions shall be inconsistent with any provision of this Act.
- Power to include any area in or enlarge any area of water bodies 10. (1) The State Government may if it is of opinion that it necessary or expedient in the public interest so to do, by notification include any area in or enlarge any area of water bodies within the Master Plan Area and thereupon Schedule shall be deemed to have been amended accordingly.
(2) Every notification issued under sub-section (1) above shall, as soon as may be after it is issued, be laid before the State Legislature.
- Meetings of District Level Committee and State Level Committee 11. (1) The District Level Committee and State Level Committee shall meet once at least in three months. The presence of two-third majority shall be required to form the quorum.
(2) All orders and decision of the Committees shall be authenticated by the Chairperson or by such other person as shall be authorised in this behalf by the Chairperson.
- Declaration and Notification of waterbodies 12. Notwithstanding anything contained in any other laws enacted by the State Legislature which are for the time being in force,
(i) the areas of land as specified in the Schedules I, II, III, IV, V and VI of this Act shall be the water bodies in respect of the Guwahati Master Plan area;
(ii) the Schedule of waterbodies prepared by the District Level Authority and recommended by the State Level Committee after due consideration of the same as per section 6 shall be notified as waterbody as defined under clause (d) of section 2 of this Act.
- Dissemination of the detail of Water Bodies 13. (1) State Government shall host and maintain a GIS based public Web Portal wherein all the details of the notified Water Bodies shall be uploaded from time to time for wide publication and dissemination.

- (2) The Web Portal shall be so designed to provide detailed information of the schemes or projects to be undertaken or proposed in the waterbody to enable active community participation and citizens' engagement;
- Prohibition of allotment of land identified as water bodies 14. The Government shall not allot or initiate any action for allotment of any land identified as waterbody to any person or Government or Private institutions without prior approval from the State Level Committee constituted under section 7 of this Act.
- Prohibitions in the Use of Land 15. No person after the commencement of this Act shall ,-
- (i) undertake any activities including filling up of water bodies which may cause physical or biological or chemical damage or reduce the size of the waterbodies or cause harm to its aquatic life;
 - (ii) construct or erect any structure in the waterbodies either Concrete or RCC or Iron except nature based solutions; occupy any waterbody and or part thereof or cause any obstruction in the natural and normal course of inflow and outflow of water into or from the waterbody upstream or downstream without permission of Authority :
Provided that Water Resource Department, State Government may construct sluice gate or flood control structures on such waterbodies.
 - (iii) dump or throw debris, waste materials or garbage into and around the waterbodies;
 - (iv) do any other act which is detrimental directly or indirectly to the waterbodies;
- Penalty 16. (1) Whoever fails to comply with or contravenes any of the provision of this Act or rules made thereunder shall be guilty of an offence which shall be punishable with imprisonment for a term which may be extend up to three years or with fine which may extend up to one lakh rupees or with both;
- (2) In addition to the punishment given under sub-section (1), above the person shall have to restore the waterbody to its original status and shape;
 - (3) A person who abets any of these offences as aforesaid shall be liable for the same punishment as provided for the offence;
 - (4) The offences committed under this Act shall be treated as cognizable offence and non- bailable.
- Taking up Developmental Schemes 17. The Deputy Director or Assistant Director of concerned District Office of Town and Country Planning or any other Authority, in consultation with of District Commissioner and with prior approval of the Government, may take up project or scheme for better management, preservation and conservation of such water bodies which are so declared under the provisions of this Act.
- Budget and Funding 18. (1) A separate Budget provision shall be made by the State Government for implementation of the schemes and projects identified under the provisions of this Act on recommendation of the State Level Committee.
- (2) The District Committee while implementing the schemes and projects shall with prior approval from Government;
 - (i) receive grants, donations and contributions from private entity;

- (ii) receive Corporate Social Responsibility Fund from private and public sector organisations.
- Protection of Action taken in good faith 19. (i) No suit, prosecution or other legal proceedings shall lie against any officials of the Committee or Government for anything in good faith done or intended to be done in pursuance of this Act;
- (ii) No suit or legal proceeding shall lie against the Government or any damage or injury caused or likely to be caused to any owner or person in pursuance of this Act, which is done or intended to be done in good faith.
- Power to make rules 20. The Government may, by notification in the Official Gazette, make rules for carrying out the purposes of the Act;
- Power to remove difficulties 21. If any difficulty arises in giving effect to the provisions of this Act, the Government may, by notification in the official Gazette, make such provisions, not inconsistent with the provisions of this Act, as appear to it to be necessary or expedient for removing the difficulty;
- Overriding effect. 22. Notwithstanding anything contained in the Assam Hill Land and Ecological Sites (Protection and Management) Act, 2006, or any other Acts enacted by the State Legislature for the time being in force, the provisions of this Act shall have effect in the areas declared and notified under this Act.
- Repeal and saving 23. (1) The Guwahati Water Bodies (Preservation and Conservation) Act, 2008 is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the said Act shall be deemed to have been validly done or taken under the corresponding provisions of this Act.

Assam
Act No. V
of 2007

Assam
Act No
XX of
2008

16.8.2014
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Schedules of waterbodies

Guwahati Master Plan area

Schedule-I
(SARUSALA BEEL)

Schedule of land:-

District:	Kamrup (Metropolitan) District,
Mouza:	Guwahati
Revenue Village:	Sahar Guwahati Part-II
All land of dag numbers	771, 795, 796, 771/2000, 771/1999, 771/1971, 771/1972 and 771/1988.
Bounded By-	
North-dag Numbers-	779, 789, 1064, 1065, 1062, 791,792,793, 797 and 794.
South- dag numbers-	591, 1058, 1781 and 59
East-dag numbers-	1012, 1014, 1018, 1051, 1019, 1754, 1753, 1021, 1024, 1025, 1031, 1033, 1034, 1035, 1036, 1037, 1923, 1038, 1039, 1040, 1041, 1906, 1043, 1044, 1045, 1046, 1047, 1048, 1049, 1050, 1051, 1052, 1053, 1078, 1055, 1056 and 1057
West-dag numbers-	778, 772, 2003, 2007,2008, 2014, 770, 768, 767, 766, 1736, 763,686, 685, 684, 1933, 681, 680, 679, 678, 632, 631, 1718, 630, 629, 2039, 628, 619, 618, 617, 611, 610, 609, 608, 607, 606, 605, 604, 602, 600, 2074, 598, 1986, 597, 596 and 594.

Schedule-II
(BORSOLA BEEL)

Schedule of land:-

District:	Kamrup (Metropolitan) District,
Mouza:	Guwahati.
Revenue Village:	Sahar Guwahati –II
All land of dag numbers:	1312, 1312/2003, 1312/1992, 1644, 1312/2001 and1312/2002.
Bounded By-	
North-dag Numbers-	1302, 1303, 1304, 1305, 1306, 1307, 1308, 1309, 1310 and 1311
South- dag numbers-	1663 and Bilpar Road.
East-dag numbers-	Nepali Mandir and 1313, 1314, 1800, 1934, 1324, 1325,1335, 1336, 1338, 1351, 352 (Road), 1353 (Road), 1359(Road) and 1642 (Road).
West-dag numbers-	1083 (Road).

Schedule-III
(SILSAKO BEEL)

Schedule of land:-

District:	Kamrup (Metropolitan) District,
Mouza:	Beltola.
(A).	
Revenue Village:	Hengarabari
All land of dag numbers:	530 (original), 531 (original), 532 (original), 533(original) 836 (original), 489 (original) and 602(original) and proposed Guwahati Resettlement Operation dag numbers 1042, 1047, 1048, 1049, 1050,1043, 1046, 1082, 1085, 1086, 1093, 1108, 1112, 949,954,1040,

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	1041, 1038, 1053, 1056, 1054, 1039, 1011, 1012, 1070, 1084, 990, 991, 1074, 1087, 1088, 960, 1065, 1071, 1006, 1099, 1031, 986 and 989.
Bounded By- North-dag Numbers-	Dag No.15, 85 of Satgaon village, 405, 400, and 483 of village no.1 Madghoria village.
East-dag numbers-	691, 692, 693, 694, 698(Part), 728(Part), 730(Part), 571, 752, 753, 760, 761, 759, 695, 642, 603, 538, 534 and 535 of Hengarabari village.
South- dag numbers-	765, 766, 767, 768, 769 (Part), 446, 448, 449 and 451 of Hengarabari Village.
West-dag numbers-	529, 524, 526, 519, 518, 514, 513, 501, 500, 495, 849, 490, 488, 371, 372, 373, 376, 378, 379, 380, 385, 386, 398, 390, 391, 398, 399, 401, 404, 406 and 408 of Hengarabari village.
(B). Revenue Village: All land of dag numbers:	Satgaon 15 (original), 925(original), 873(original), 874 (original), 17(original), 84(original) and 939(original).
Bounded By- North-dag Numbers- East-dag numbers- South- dag numbers- West-dag numbers-	4 and 5 of Satgaon Village. 14,16, 19, 18, 83, and 85 of Satgaon village. 532, 533 of Hengarabari village. 405, 484, 401, 404, 498, 403, 478 and 390 of Number 1 Madghoria village.
(C). Revenue Village: All land dag numbers:	No. 1 Madghoria 387, 389, 390, 396, 397, 398. 399, 400, 401, 402, 403, 404, 405, 406, 483, 484, 478, 499, 498, 474, 475, 485 and 486.
Bounded By- North- East-dag numbers- South- dag numbers- West-	PWD Road. 15 of Satgaon village. 533 and 836 of Hengarabari village. Part of Oil India Pipe line and dag Nos. 487, 434, 380, 379, 347, 345, 314, 311, 294, 292 and 488 of No. 1 Madghoria village.

Schedule-IV
(NEAR DEEPOR BEEL)

Schedule of land:-

District:	Kamrup (Metropolitan) District,
Mouza:	Ramcharani
(A.) Revenue Village: All land of dag numbers:	Mikirpara Chakardoi, 678, 194, 699, 1156, 991, 992, 1325, 1351, 215, 725, 726, 727, 728, 729, 730, 1246, 1340, 100, 700 and 193.
(B.) Revenue Village: All land of dag numbers: (A.) and (B.) Bounded By- North-dag Numbers-	Dharapur. 947. 978, 768, 967, 966, 946, 945, 942 and 941 of Dharapur Village, 55, 62, 43, 67, 66, 70, 71, 136, 167, 172, 192, 191, 190, 189, 188, 701, 702, 715, 716, 719, 720, 724 of Mikirpara

East-dag numbers-

Chakardoi Village and boundary of Dakhin Jalukbari and Tetelia village
1676, 112, 109, 107, 106, 103, 196, 724, 688, 687, 686, 684, 665, 655, 664, 653, 652, 648, 645, 644, 1291 and 693 of Mikirpara Chakardoi village.

South-dag numbers-

197, 198, 199, 200, 201, 202, 203, 204, 205, 693, 1142, 1145, 1141, 1109, 1108, 1107, 1105, 1026, 1024, 1023, 1017, 1016, 1015, 1014, 1164, 1229, 1242, 1286, 1289, 1209, 949, 1221, 948, 1222, 947, 946, 944, 939, 765, 964, 1218, 1219, 952, 751, 750, 749, 748, 747, 746, 745, 744, 743, 742, 732, 731, 692, 690, 689, 672, 673, 671, 666, 533, 532, 515, 1246, 1186, 1303, 1302, 1301, 1300, 1299, 1298, 1297, 1296, 1294, 1293, 1239, 483, 482, 480, 479, 478, 477, 476, 475, 474, 473, 472, 471, 470, 341, 340, 339, 236, 5, 7, 1172, 13, 14, 44, 47, 48, 49, 50, 51, 52, 53, 54, 64, 65, 68, 1333, 693, 694, 695, 696, 697 and 698 of Mikirpara Chakardoi village, Rani reserve forest and part of railway line.

West-dag numbers-

978, 983, 765, 979 of village Dharapur, 7, 55, 32, 42, 70, 71, 72, 73, 74, 75, 76, 64, 66, 90, 99, 221, 220, 217, 216, 231, 227, 236, 341, 342, 1240, 345, 346, 350, 1324, 1316, 1318, 1290, 466, 381, 698, 1286, 990, 1209, 1289, 765 and 939 of Mikirpara Chakardoi village.

(C.)

Mouza:

Jalukbari

Revenue Village:

Dakhin Jalukbari.

All land of dag Numbers-

121, 168, 169, 170, 171, 172, 173, 174, 175, 176, 178, 180, 181, 182, 183, 184, 185, 186, 187, 188, 189, 190, 191, 192, 193, 194, 195, 196, 197, 198, 199, 200, 201, 202, 203, 204, 205, 206, 207, 208, 210, 213, 214, 215, 216, 217, 218, 219, 220, 221, 222, 223, 224, 225, 226, 227, 228, 229, 230, 231, 232, 234, 235, 236, 237, 238, 239, 240, 241, 242, 243, 244, 245, 246, 247, 248, 249, 250, 251, 252, 253, 254, 256, 257, 258, 259, 260, 261, 262, 263, 264, 265, 266, 267, 268, 269, 270, 271, 272, 273, 274, 275, 276, 277, 278, 279, 280, 281, 282, 283, 284, 285, 286, 287, 288, 289, 290, 291, 292, 293, 294, 295, 296, 297, 298, 299, 300, 301, 302, 303, 304, 305, 306, 307, 308, 309, 310, 311, 312, 313, 314, 315, 316, 317, 318, 319, 320, 321, 322, 323, 324, 325, 326, 327, 328, 329, 330 and 107, 209, 211, 212, 233, 255 and 167.

Bounded By-

North-dag Numbers-

165, 164, 163, 162, 161, 160, 159, 158, 157, 154, 153, 130, 129, 127, 126, 125, 124, 134, 137, 67, 66, 65, 64, 57, 333, 5, 6, 7, 8, 9, 80, 81, 82, 84, 85, 115, 114, 116, 117, 118, 113, 119, 120, 111, 110, 158, 106, 104, 103, 90, 92, 93, 94, 95, 88, 54, 52, 47, 97, 101, 100, 99, 98, 40, 39, 38, 37, 36, 35, 34, 33, 32, 29, 20, 41, 42, 43, 55, 18, 19, 86, 56, 122, 123, 133, 149, 135, 159, 75 and 76 of Dakhin Jalukbari village.


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16.8.2014

East-
South-
West-

Boundary of Tetelia revenue village.
Deepor Beel.
Boundary of Pachim Jalukbari village.

SCHEDULE-V
(BONDAJAN)

Schedule of land:

District:

Kamrup (Metropolitan) District.

Mouza:

Beltola.

(A.)

Revenue Village:

Birkuchi.

All land of dag numbers:

37, 111, 1, 313, 111/314, 33 and 173.

(B.)

Revenue Village:

Mathgharia

All land of dag numbers:

182,183

(A.) and (B.) Bounded By-

North-

Bondajan

South-

Oil India

East-

Assam Carbon

West-

Housing Colony

SCHEDULE-VI
(BONDAJAN)

Schedule of land:

District:

Kamrup (Metropolitan) District.

Mouza:

Beltola.

(A.)

Revenue Village:

Bonda

All land of dag numbers:

253/411, 252, 253 and 168

(A.) Bounded By-

North-

PWD Road

South- dag numbers :

289 and 290 of Birkuchi Village

East- dag numbers :

240, 255, 254 and 288

West-

patta land of Marias Public School and
Village Matghariaa.


APPROVED BY THE
LEGISLATIVE DEPARTMENT
16.8.2014

STATEMENT OF OBJECTS AND REASONS

As per 2011 census, level of urbanization in Assam is 14% and it is envisaged that with the growth in infrastructure sector in urban areas of Assam, the level of urbanization will increase in a phenomenal way in coming decades. There are multiple impacts of urbanization and one of the major impacts is transformation of habitat from natural to man made. As city grows, in order to make room for development, along with vacant land available, hills and water bodies are also put into use. This has led to unabated encroachment on the hills and filling up the low lying areas and water bodies to make these suitable for human habitation.

Apart from local flora and fauna and maintaining its own ecosystem, these low lying areas and water bodies play a very important role in the drainage system of an area acting as retention tanks, storing excess rain water and thereby mitigating flashfloods in the locality. Apart from acting as reservoir of water for human and other uses, these Water Bodies also have a very big role in replenishing the ground water reservoir which is depleting fast due to the urbanization process.

When the water bodies are filled up due to rapid urbanization, their water retention capacity decreases drastically which disturbs the whole natural drainage system. During a heavy downpour, it gives rise to flash flood in urban areas. Presently this has become a very common scenario in the towns and cities of Assam, during the rainy season in particular, inundating and damaging public property at large and disrupting daily life.

This has necessitated the promulgation of a new Act to protect, conserve and preserve the water bodies specially in the Master Plan areas of Assam in order to mitigate the problem of flash floods in the urban areas. Hence, the Assam Urban Water Bodies (Preservation and Conservation) Bill, 2024.



MINISTER,
DEPARTMENT OF HOUSING AND
URBAN AFFAIRS, ASSAM



SECRETARY,
ASSAM LEGISLATIVE ASSEMBLY

FINANCIAL MEMORANDUM

It is proposed to dovetail the Central/ State Government funds and Grants of ULBs for implementation of the Scheme. However, for the initial survey a sum of Rs.10.00 Lakhs per district is proposed to be placed at the disposal of the district level Committee. Therefore, considering 31 districts, the financial implication at State level initially shall be (31x Rs.10.00 Lakhs) =Rs. 3.10 Crore (Three Crores Ten Lakhs).



MINISTER,
DEPARTMENT OF HOUSING AND
URBAN AFFAIRS, ASSAM

MEMORANDUM OF DELEGATED LEGISLATION

The Assam Urban Water Bodies (Preservation and Conservation) Bill, 2024 provides rule making powers to the Government under Section 20 for carrying out its purposes.



MINISTER,
DEPARTMENT OF HOUSING AND
URBAN AFFAIRS, ASSAM

लक्ष्मण प्रसाद आचार्य
Lakshman Prasad Acharya

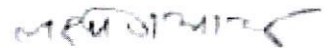


राज्यपाल असम
GOVERNOR OF ASSAM

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August 19, 2024

Under the provision of Article 207 (1) of the Constitution of India, I, Shri Lakshman Prasad Acharya, Governor of Assam, recommend the introduction of the "Assam Urban Water Bodies (Preservation and Conservation) Bill, 2024" in the Assam Legislative Assembly


(Lakshman Prasad Acharya)
Governor of Assam

लक्ष्मण प्रसाद आचार्य
Lakshman Prasad Acharya

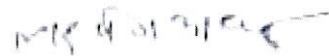


राज्यपाल असम
GOVERNOR OF ASSAM

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आगष्ट १२, २०२४

ভাৰতৰ সংবিধানৰ ২০৭-এ অনুচ্ছেদৰ চৰ্ত অনুসৰি মই,
শ্ৰী লক্ষ্ণণ প্ৰসাদ আচাৰ্য, অসমৰ ৰাজ্যপাল হিচাপে "Assam Urban
Water Bodies (Preservation and Conservation) Bill, 2024"
বিধেয়কখন অসম বিধান সভাত উত্থাপন কৰিবৰ বাবে অনুমোদন
জনালো।


(लक्ष्मण प्रसाद आचार्य)
राज्यपाल, असम

लक्ष्मण प्रसाद आचार्य
Lakshman Prasad Acharya




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August 19, 2024

Under the provision of Article 207 (3) of the Constitution of India, I, Shri Lakshman Prasad Acharya, Governor of Assam, recommend that the "Assam Urban Water Bodies (Preservation and Conservation) Bill, 2024" be taken into consideration by the Assam Legislative Assembly.


(Lakshman Prasad Acharya)
Governor of Assam

लक्ष्मण प्रसाद आचार्य
Lakshman Prasad Acharya




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(लक्ष्मण प्रसाद आचार्य)
राज्यपाल, असम